



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 11th April, 2017

**No. LGL.178/2008/157.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 6th April, 2017 is hereby published for general information.

**ASSAM ACT NO. XXIII OF 2017**

**(Received the assent of the Governor on 6th April, 2017)**

**THE BODOLAND UNIVERSITY (AMENDMENT) ACT, 2017**

**AN  
ACT**

to amend the Bodoland University Act, 2009

**Preamble**

Whereas it is expedient to amend the Bodoland University Act, 2009, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam  
Act No.  
XI of 2009.

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

**Short title, extent and commencement.**

1. (1) This Act may be called the Bodoland University (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Insertion of section 44.**

2. In the principal Act, after section 43, the following new section 44(1),(2) & (3) shall be inserted, namely:-

**“Pension and Family Pension**

- 44 (1) The existing permanent employees of the University, both teaching and non-teaching who entered in their services before 01-02-2005 and transferred from Gauhati University to Bodoland University and employees entered in their original services before 01-02-2005 and later joined Bodoland University through proper channel from other Provincialised or Government institutions with pay protection, shall be eligible for pension or family pension on their retirement from the service of the University or death, as the case may be:

Provided that these employees of the University who entered service before 01-02-2005 and who have retired or expired before coming into force of this Act shall be entitled to receive pension or family pension, as the case may be, under the provisions of this Act:

Provided further that those employees of the University, who have entered service on or after 01-02-2005 shall be covered under the New Pension Scheme introduced by the State Government.

- (2) The University shall regulate the matter regarding implementation and payment of pension and family pension to their employees by such Authority as may be determined by the University:

Provided that granting and eligibility of pension shall be guided by the Assam Services (Pension) Rules, 1969.

- (3) Pension under this section shall include superannuation pension and family pension including gratuity and leave encashment as per rules applicable for these purposes for the State Government employees:

Provided that all the liabilities under this section shall be borne by the University from their own resources.”

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur.